

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. OA 271 of 1996

Date of order : 19.5.04

Present : Hon'ble Mr.N.Prusty, Judicial Member

Hon'ble Mr.M.K.Misra, Administrative Member

JAGARNATH ROUT

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.K.Dutta, counsel

For the respondents: Mr.M.S.Banerjee, counsel

O R D E R

N.Prusty, J.M.

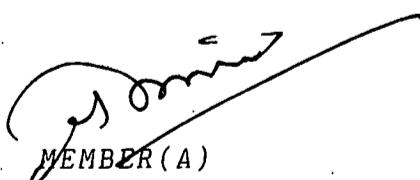
Heard Mr.S.K.Dutta, 1d. counsel appearing for the applicant and Mr.M.S.Banerjee, 1d. counsel appearing for the respondents.

2. When this matter was taken up Mr.Dutta, 1d. counsel for the applicant submits that the applicant wants to withdraw this application with liberty to approach the appropriate forum for redressal of his grievances in accordance with law.

3. Mr.Banerjee, 1d. counsel for the respondents has no serious objection to the prayer made by the 1d. counsel for the applicant.

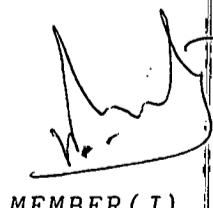
4. Considering the submissions made by the 1d. counsel for both the parties, the OA is accordingly dismissed as withdrawn. However, the applicant is at liberty to approach the appropriate forum for redressal of his grievances in accordance with law.

5. No order as to costs.



MEMBER (A)

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MEMBER (J)